

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.09
I.A No.315/2024 in
C.P. (IB) No.76/BB/2024**

IN THE MATTER OF:

M/s. Sarvaloka Services-on-Cell Private Limited ... Petitioner

Order under Section 10 of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms.Debarati

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. The Petitioner Counsel has filed a Memo in compliance to the Para-5 of the Order dated 24.04.2024 vide Dy.No. 2761 dated 13.05.2024 and the same is taken on record.
3. Further, she requested to permit her to issue notice to all the Creditors through paper publication. The same is permitted to issue in two daily newspapers i.e. one in English and one is Kannada and file affidavit of service along with paper clippings within two weeks from the date of publication of notice. List the case on **19.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**